GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO. 4538 TO BE ANSWERED ON 19.07.2019

Amendments in EIA Notification

4538. SHRI T.N. PRATHAPAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the provisions of the draft notification on amendment to Environment Impact Assessment (EIA) has been criticized by the National Green Tribunal and other stakeholders and if so, the details thereof;
- (b) whether the Ministry proposes to bring amendment in the said provisions and if so, the details thereof;
- (c) whether the Ministry has issued notifications diluting the provisions of Environment (Protection) Act thereby dispensing with the mandatory requirement under sub-rule 3 of Rule 5 of the Environment (Protection) Rules, 1986, if so, the details thereof along with the reasons therefor; and;
- (d) the corrective measures taken by the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO)

- (a) & (b) No, Sir. Ministry has taken up comprehensive review of the EIA Notification, 2006 with the objectives *inter alia*, including, integration of amendments and office memoranda issued from time to time by the Ministry; decentralization; rationalization; clarity in the provisions; compatibility to online system; Standard Operating Procedures (SoP); integration of issues raised during implementation of EIA Notification 2006; implementation of directions of Courts / Tribunal; etc. The zero draft of the Environmental Impact Assessment Notification, 2019 has been circulated to all the State Governments, State Environmental Impact Assessment Authorities, State Level Expert Appraisal Committees, State Pollution Control Boards / Pollution Control Committees seeking their comments/objections/ suggestions of the other stake holders.
- (c) & (d) Sub-rule (4) of the Rule 5 of the Environment (Protection) Rules, 1986 provides that notwithstanding anything contained in sub-rule (3), whenever it appears to the Central Government that it is in the public interest to do so, it may dispense with the requirement of notice under clause (a) of sub-rule (3) or Rule 5 of the said Rules. In exercise of these powers conferred, whenever it appears that amendments are in the public interest, notifications are issued from time to time.
